NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 50/Chd/Hry/2017

In the matter of:

Sahara Fincon Private Limited. …Financial Creditor/Applicant
Vs.
Tirupati Ceramics Ltd. …Corporate Debtor/ Respondent

Present: Mr. Ajay Ghangas, Advocate for Financial Creditor.
Mr. Manish Jain, Advocate with Ms. Divya Sharma, Advocate for Corporate Debtor.

Fresh application in Form 1 with the declaration relating to the Insolvency Resolution Professional has been filed along with statements of accounts of the financial institutions though the same are not certified under the Bankers Books Evidence Act.

Arguments heard. Reserved.

Sd/-
(Justice R.P.Nagrath)
(Member (Judicial)

September 25, 2017
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